## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

## PRINCIPAL BENCH

(IB)-448(PB)/2017

IN THE MATTER OF:

Rajendra Kumar Saxena

.. Applicant/petitioner

Vs.

M/s. Earth Gracia Builcon Pvt. Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Rakesh Kr. Singh, Advocate

For the Respondent

Mr. Prateek Yadav, Advocate

ORDER

Pleadings are complete.

We take on record a copy of the reply with thumb impression by the respondents, namely Mr. Atul Gupta and Mr. Rajesh Mittal and the same has been attested by the Deputy Superintendent, Central Jail No. 4, New Delhi. It shall be subject to just exceptions.

As a copy of the reply was furnished to the Counsel for the applicant on the last date of hearing, a rejoinder has also been filed with a copy in advance to the Counsel opposite.

List for arguments on 2<sup>nd</sup> February, 2018.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER(TECHNICAL)

SdI-

23.01.2018 V.Sethi